

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3931
ANSWERED ON:26.08.2011
DHANALAKSHMI SCHEME
Pangi Shri Jayaram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the girls born after a certain cut-off-date are not provided the benefits of Dhanalakshmi Scheme in certain parts of the country including Orissa;
- (b) if so, the details thereof and the reasons thereof; and
- (c) the steps taken by her Ministry for proper implementation of the said scheme in the tribal and backward districts of the country including Orissa where human trafficking is prevalent?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): No Madam, the Dhanalakshmi Scheme has not laid down any cut-off date after which benefits will not be provided. Government of India has introduced 'Dhanalakshmi', a scheme for incentivising birth of the Girl Child. The scheme was launched on a pilot basis, on 3rd March, 2008 in 11 blocks of 7 States. Financial assistance of the amount of Rs.5, 000/- for the birth and registration component, is available to girls born after the cut-off date of 19.11.2008.

Dhanalakshmi is being implemented in 11 Blocks across seven States on pilot basis:

State District Block
Andhra Pradesh Khammam Aswaraopeta
 Warangal Narsampet

Chattisgarh Bastar Jagdalpur
 Bijapur Bhopalpattnam

Orissa Malkangiri Kalimela
 Koraput Semiliguda

Jharkhand Giridih Tisri
 Kodarma Markachor

Bihar Jamoi Sono

Uttar Pradesh Rae Bareilly Shivgarh

Punjab Fatehgarh Sahib Sirhind

The Scheme is being implemented by the State Government through District Authorities. The Ministry is monitoring implementation of the scheme through review meetings with the states.

Government of Orissa, is implementing the scheme in two Blocks of namely, Semiliguda in Koraput and Kalimela in Malkangiri District. The girls born after the cut of date of 19.11.2008 are being enrolled for the Conditional Cash Transfer in both the Blocks.

Government of Orissahas been taking a number of steps for monitoring of the scheme. These include: (i) The implementing CDPOs (Child Development Project Officers) have been instructed to utilize the administrative cost for engaging DEO (Data entry operator)

with Computer System in the office for proper accounting.(ii)Account of the children born after 19.11.2008, whose birth are registered in the Block are being kept separately and the children belonging to the Block area, born after 19.11.2008, elsewhere & detected afterwards, are being registered separately. The conditionality of 85% attendance in schools is also being followed for release of subsequent instalments. (iii)IEC activities have been taken up under the supervision of the Collectors of the Districts.The Collectors have been instructed to review implementation of this scheme at regular intervals.